

(2012) 09 MAD CK 0123

In the Madras High Court

Case No : Writ Petition No. 25438 of 2012 and M.P. No. 1 of 2012

MRF Ltd.

APPELLANT

Vs

The Deputy Commercial Tax Officer, Kandamangalam Check
Post, Lingareddipalayam - 605102

RESPONDENT

Date of Decision : 17-09-2012

Acts Referred:

Citation : (2012) 09 MAD CK 0123

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Raghavan, for the Appellant; A.R. Jayaprathap Government Advocate (T), for the Respondent

Final Decision : Dismissed

Judgement

Honourable Mr. Justice M. Jaichandren

1. Heard the Learned Counsel appearing for the petitioner and the learned Government Advocate for taxes, appearing on behalf of the

respondent. By consent of both the parties, the writ petition is taken up for final disposal.

2. In view of the similar orders passed by this Court, in a number of writ petitions, including the order, dated 21.12.2010, made in W.P.No.

29050 of 2010, the following order is passed:

i) The petitioner shall pay Rs. 1,77,606/-, which is the amount of tax demanded by the authority concerned, while passing the detention order.

ii) On payment of such tax amount, the goods detained shall be released and the same shall be subject to the final adjudication order, which may

be passed by the authority concerned.

iii) It is made clear that, while making recovery of the tax amount due, the amount of tax already paid shall be deducted.

iv) The respondent shall complete the adjudication process, as expeditiously as possible.

The Writ Petition is disposed of accordingly. Consequently, connected miscellaneous petition is closed. No costs.